

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 08 of 2021

IN THE MATTER OF:

Kamlesh Govind Pansuriya

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Keith Varghese and Mr. Mohit Gupta, Advocates.

For Respondents: Mr. Aditya Kumar and Mr. Nipun Dave, Advocates for R-1.

ORDER
(Through Virtual Mode)

04.02.2021: Shri Aditya Kumar, Advocate appears on behalf of Respondent No.1. He undertakes to inform Respondent No. 2 about the next date of hearing. Learned counsel for Respondent No. 1 may file reply affidavit within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions not exceeding three pages together with compilation of relevant case laws may also be filed alongwith the pleadings. Respondent No. 2 (Interim Resolution Professional) may file a Status Report in regard to Corporate Insolvency Resolution Process within two weeks.

List the appeal for admission (after notice) before Court No. II on **10th March, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc